

(iii) NEED FOR STOPPING FURTHER IMPORT OF RUBBER IN THE INTEREST OF INDIGENOUS RUBBER CULTIVATORS.

**SHRI GEORGE JOSEPH MUNDACKAL (Muvattupuzha):** Following the import and release of large stock of natural rubber by STC during the month of September—the peak rubber production time—it has created great crisis in plantation industry. The price of rubber has crashed more than Rs. 3,000/- per ton and there is no demand for rubber now. To save the poor and marginal rubber cultivators, I request the Commerce Minister to stop further imports of rubber, force the manufacturers to keep three months stock and instruct STC or Rubber Board to purchase the surplus rubber from the open market in order to keep it as a buffer stock.

(iv) NEED FOR UTILISING MICROWAVE CHANNEL IN KERALA FOR TELE-VISING ASIANGAMES.

**\*\*SHRI V. S. VIJAYARAGHAVAN (Palghat):** The ASIAD 1982 is going to be an event of great significance. People all over the country are looking forward to witness it with great eagerness. The Government had rightly made arrangements to televise the games through INSAT-I so that people in different parts of the country could see and enjoy it. Unfortunately, with the failure of INSAT-I, the hopes of witnessing Asian Games over the TV in States which have at present no facility of TV transmission have been dashed. Particularly distressing is the case of the State of Kerala.

Kerala has not yet been put on the TV map. The people of Kerala were hoping to witness the games on TV with the help of INSAT. But, with that gone their hopes have been shattered.

However, the situation is not so hopeless. I understand that the existing microwave channels in Kerala can be utilised for TV transmission purposes. If these channels are used, without much cost, people in Malabar, Cochin and Trivendrum will be able to witness the games on TV. This arrangement is existing presently in Bangalore where with the help of microwave channels, TV programmes from Bombay and Madras are relayed.

Therefore, I would earnestly request the hon. Minister of Communications to allow the microwave channels to be used for TV transmission in people of Kerala could also enjoy the people of Kerala could also enjoy the games.

(v) RURAL WATER SUPPLY PROGRAMME IN RAJASTHAN

**श्री वृद्धि चन्द्र जैन (बाड़मेर):** सभापति महोदय, मैं नियम 377 के अन्तर्गत निम्न वक्त्रव्य संदन के समक्ष प्रस्तुत करना चाहता हूँ :

आजादी के 35 वर्ष के उपरान्त भी देश पानी की समस्या का समुचित तरीके से हल नहीं कर सका है। अभी तक भी देश के राजस्थान प्रान्त के रेगिस्तानी क्षेत्रों में पीने के पानी के लिए 10-10 मील दूर जाना पड़ता है।

राजस्थान एक ऐसा प्रान्त है जहाँ देश की पचास प्रतिशत रेगिस्तानी क्षेत्र आया हुआ है। जहाँ एक उद्गम स्थान से दूसरे स्थान में पानी पहुंचाने के लिए क्षेत्रीय ग्रामीण जल प्रदाय योजनाएं बनानी पड़ती हैं और एक ग्राम 25 वर्ग मील से 100 वर्ग मील तक फैला हुआ होता है और वहाँ पानी पहुंचाने में बड़ी लागत

††The original speech was delivered in Malayalam.

लगती है। राज्य सरकार की यह क्षमता नहीं है कि वे ऐसे समस्याग्रस्त ग्रामों में राशि का प्रावधान कर पानी पहुंचा सकें।

केन्द्रीय सरकार के सलाहकार ने जो बीस सूत्री कार्यक्रम का हवाला देते हुए सभी राज्यों को पीने के पानी की समस्या हल करने के लिए जो दो माह पहले पत्र जारी किया है उसीसे तो रेगिस्तानी क्षेत्रों पर कुठाराघात हुआ है। उक्त पत्र में सिर्फ हैण्ड पम्प की योजनाओं के द्वारा समस्याग्रस्त ग्रामों की संख्या बढ़ाने की ही प्राथमिकता दी गई है और क्षेत्रीय जल प्रदाय योजनाओं को स्वीकार न करने के निर्देश जारी किए हैं। राज्य सरकार ने कई योजनाएं रेगिस्तानी क्षेत्रों की क्षेत्रीय ग्रामीण जल प्रदाय योजनाएँ भेजी हैं पर वे मंजूर नहीं की जा रही हैं।

अतः निर्माण एवं आवास मंत्री से आग्रहपूर्वक निवेदन है कि वे रेगिस्तानी क्षेत्रों की पानी की योजनाओं को प्राथमिकता दें क्योंकि वहाँ की समस्या गंभीर से गंभीरतम है। छठी पंचवर्षीय योजना में इन कठिनतम समस्याग्रस्त ग्रामों में पानी पहुंचाने में केन्द्र सरकार भी त्वरित ग्रामीण जल वितरण कार्यक्रम के अन्तर्गत अधिक से अधिक राशि एलाट करने के लिए आदेश दे।

15.05 hrs.

**CHARITABLE ENDOWMENTS  
(AMENDMENT) BILL**

MR. CHAIRMAN: Now the House will take up Item No. 10. I call upon Shri Janardhan Poojary to move the Bill, on behalf of Shri Pranab Mukherjee.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY): Sir, I beg to move:

"That the Bill further to amend the Charitable Endowments Act, 1890, be taken into consideration."

This Bill seeks to amend the Charitable Endowments Act, 1890, a Nineteenth century enactment, in order to provide for the laying of the rules made under section 13 thereof by the Central Government before Parliament and those made by the State Governments before the respective State Legislatures. This amendment has been sponsored to implement a recommendation to that effect made by the committee on Subordinate Legislation.

MR. CHAIRMAN: Motion moved;

"That the Bill further to amend the Charitable Endowments Act, 1890, be taken into consideration."

SHRI SOMNATH CHATTERJEE (Jadavpur): Mr. Chairman, this seems to be a very innocuous Bill, which purports to give effect to a very important recommendation of the Committee on Subordinate Legislation, with regard to the laying of rules on the Table of the House. I had the privilege of being associated with this Committee. We have found that there are various rules which are being made, which Parliament had no occasion to consider, because a provision for laying the rules on the Table of the House, was not included in all